

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
JODHPUR BENCH, JODHPUR

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ORDER SHEET

APPLICATION NO. 45 OF 99

Applicant(s)

Respondent(s)

Advocate for  
Applicant(s)

Advocate for  
Respondent(s)

Notes of the Registry	Orders of the Tribunal
7.2.2001	<p>Mr. J. K. Kaushik, Counsel for the applicant. Mr. Vinit Mathur, Counsel for the respondents.</p> <p>The learned counsel for the respondents has submitted before us a copy of communication dated 5.9.2000 by which the applicant has been assured by the Director, that out of the six newly built type-I quarters, he would be allotted one as and when they are handed over by the C.P.W.D. (A copy of the letter dated 5.9.2000 is taken on record.) In view of this, the controversy in the instant case does not survive now.</p> <p>The learned counsel for the applicant submits that the applicant is satisfied so far as the assurance contained in the letter which is being produced today. He further submits that in view of this assurance of allotting one quarter out of the newly built six quarters, the applicant does not want to press his claim of cancellation of a quarter which was allotted to the respondent No. 4 as per the averments in the O.A.</p> <p>From the rival submissions, we are <del>not</del> satisfied that the respondents are allotting the applicant a quarter of his entitlement out of the newly built quarter and this seems to be satisfying the applicant so far as his prayer is concerned and no further debate on the point in respect of order Annex.A/1 etc., is <del>not</del> necessary.</p> <p>The O.A. is, therefore, disposed of as <del>not</del> per the observations made above. No order as to costs.</p> <p><i>for Vinit Mathur</i> <i>for Gopal Singh</i></p> <p>R(COPY on 12/12/01) Sew (GOPAL SINGH) Adm. Member</p> <p><i>2</i> <i>for K. Misra</i> K. MISRA Judl. Member</p>

Part II and III destroyed  
in my presence on 21-3-07  
under the supervision of  
Section Officer as per  
order dated 19-12-02

Section Officer (Record)

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